

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 39(ND)16
CA. NO.

CORAM:




PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE COMPANY: M/s. Sh. Deepak Bhatia & Ors. V/s. M/s. Bhatia Cranes Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1	ANJU JAIN	ADVOCATE	RESPONDENTS	
2	SANJAY THAKUR	ADVOCATE	Petitioner No. 1	
3	DEEPAK BHATIA	Petitioner No. 1	Self	Deepak Bhatia
4.	SANDEEP PHOGAT	ADVOCATE	PETITIONER NO 2 + 3	
5.	VIJAY BHATIA	PETITIONER NO 2	IN PERSON	Vijay Bhatia
6.	PUSHPA BHATIA	PETITIONER NO. 3 ORDER	IN PERSON	Pushpa Bhatia

CA 90/2016

This application has been filed on behalf of the petitioners 2 & 3 praying to be deleted from array of the parties in the present proceedings. Reply to the same has been filed by the Petitioner no.1. Ld. Counsel submits that petitioner no.1 does not have any objection to the deletion of the petitioners 2 & 3 from the present proceedings. Accordingly, CA 90/2016 is allowed and stands disposed off.

Contd/-.....

Let amended petition be filed by the petitioner. Sur-rejoinder be filed thereafter.

To come up on 23.03.2017.

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(S.K.Mohapatra)
Member Technical

sd/-

(Ina Malhotra)
Member Judicial